

preferred and taken in in the Health Services of the Government.

MR. DEPUTY-SPEAKER: You may continue your speech next time.

15.30 hrs.

COMMITTEE ON PRIVATE MEMBERS' BILLS AND RESOLUTIONS

THIRTY-SECOND REPORT

SHRI A. M. CHELLACHAMI (Tenkasi): I move:

"That this House do agree with the Thirty-second Report of the Committee on Private Members' Bills and Resolutions presented to the House on the 14th November, 1973".

MR. DEPUTY-SPEAKER: The question is:

"That this House do agree with the Thirty-second Report of the Committee on Private Members' Bills and Resolutions presented to the House on the 14th November, 1973."

The motion was adopted.

15.30 hrs.

CONSTITUTION (AMENDMENT)
BILL*

(Amendment of articles 1 and 3)

श्री मधु लिम्बये (बांका) : उपाध्यक्ष महोदय, मैं प्रस्ताव करता हूँ कि भारत के संविधान का और संशोधन करने वाले विधेयक को पुरःस्थापित करने की अनुमति दी जाये ।

MR. DEPUTY-SPEAKER: The question is:

"That leave be granted to introduce a Bill further to amend the Constitution of India."

The motion was adopted.

श्री मधु लिम्बये : उपाध्यक्ष महोदय, मैं विधेयक को पेश कर रहा हूँ ।

CONSTITUTION (AMENDMENT)
BILL*

(Amendment of articles 74 and 163)

श्री मधु लिम्बये (बांका) : उपाध्यक्ष महोदय, मैं प्रस्ताव करता हूँ कि भारत के संविधान का और संशोधन करने वाले विधेयक को पुरःस्थापित करने की अनुमति दी जाये ।

MR. DEPUTY-SPEAKER: The question is:

"That leave be granted to introduce a Bill further to amend the Constitution of India."

The motion was adopted.

श्री मधु लिम्बये : मैं विधेयक को पेश कर रहा हूँ ।

CANTONMENTS (AMENDMENT)
BILL*

(Amendment of section 13 and omission of section 14, etc.)

श्री मधु लिम्बये (बांका) : उपाध्यक्ष महोदय, मैं प्रस्ताव करता हूँ कि छावनी अधिनियम, 1924 का और संशोधन करने वाले विधेयक को पुरःस्थापित करने की अनुमति दी जाये ।

उपाध्यक्ष महोदय, चार साल पहले माननीय सरदार स्वर्ण सिंह ने आश्वासन दिया था कि इसके सिद्धान्त को वह मानते हैं और पुराने कानूनों को बदलेंगे ।

MR. DEPUTY-SPEAKER: The question is:

"That leave be granted to introduce a Bill further to amend the Cantonments Act, 1924."

The motion was adopted.

श्री मधु लिमये : उपाध्यक्ष महोदय, मैं विधेयक को पेश कर रहा हूँ।

COMPANIES (AMENDMENT) BILL*

(Amendment of sections 252, 275 and insertion of new section 255A).

श्री मधु लिमये (बांका) : उपाध्यक्ष महोदय, मैं प्रस्ताव करता हूँ कि कम्पनी अधिनियम, 1956 का और संशोधन करने वाले विधेयक की पुरःस्थापित करने की अनुमति दी जाये।

MR. DEPUTY-SPEAKER: The question is:

"That leave be granted to introduce a Bill further to amend the Companies Act, 1956."

The motion was adopted.

श्री मधु लिमये : उपाध्यक्ष महोदय, मैं विधेयक पेश करता हूँ।

CONSTITUTION (AMENDMENT) BILL*

(Amendment of article 371)

SHRI P. K. DEO (Kalahandi): I move for leave to introduce a Bill further to amend the Constitution of India.

MR. DEPUTY-SPEAKER: The question is:

"That leave be granted to introduce a Bill further to amend the Constitution of India."

The motion was adopted.

SHRI P. K. DEO: Sir, I introduce the Bill.

PREVENTION OF FOOD ADDI-
TERRATION (AMENDMENT) BILL.*

(Amendment of section 16)

SHRI DINESH CHANDRA GO-SWAMI (Gauhati): I move for leave to introduce a Bill further to amend the Prevention of Food Adulteration Act, 1954.

MR. DEPUTY-SPEAKER: The question is:

"That leave be granted to introduce a Bill further to amend the Prevention of Food Adulteration Act, 1954."

The motion was adopted.

SHRI DINESH CHANDRA GO-SWAMI: Sir, I introduce the Bill.

CONSTITUTION (AMENDMENT) BILL*

(Amendment of articles 58, 59, etc.)

SHRI ARJUN SETHI (Bhadrak): I move for leave to introduce a Bill further to amend the Constitution of India.

MR. DEPUTY-SPEAKER: The question is:

"That leave be granted to introduce a Bill further to amend the Constitution of India."

The motion was adopted.

SHRI ARJUN SETHI: Sir, I introduce the Bill.